

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 145/2000

Thursday, this the 10th day of February, 2000.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR G RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.K. Sudheer,  
(now working as Leave Substitute as Extra  
Departmental Branch Post Master, Perikkaloor),  
S/o. Kunhippu,  
Panthyayivattavalapil House,  
P.O. Perrikkaloor,  
Pulpally - 673 579.

...Applicant

By Advocate Mrs.N. Shoba

Vs.

1. The Senior Superintendent of Post Offices, Kozhikode Division, Calicut - 673 002.
2. The Assistant Superintendent of Post Offices, Calicut Division, Calicut - 673 002.
3. Union of India represented by Secretary to Government of India, Ministry of Communications, New Delhi.

...Respondents

By Advocate Mr. M.R. Suresh, ACGSC

The application having been heard on 10.2.2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is fully qualified to be appointed as Extra Departmental Branch Postmaster, (EDBBPM for short) at Mullankalli and to direct respondents 1 & 2 to consider him for the post of EDBPM at Mullankalli.

2. The applicant says that as per A-1, applications were invited for the post of EDBPM at Mullankalli. He applied in pursuance of the same. He has not been called for interview

contd..2/-



while certain others have been called for interview. On enquiry with the 2nd respondent's office, it is known that he will not be considered since he has obtained low marks in the SSLC examination.

3. The applicant has very conveniently omitted to state in the O.A. the date on which the interview for the post of EDBPM, Mullankalli is scheduled to take place. From A-2, it is seen that the interview is scheduled to be held at 11 a.m. today i.e., on 10.2.2000. This O.A. was filed only on 9th of February, 2000 and it appears to be the reason why the date and time of interview the applicant did not mention in the O.A.

4. As the interview would have already started by this time, no purpose will be served by permitting the applicant to appear for the interview.

5. Though the applicant says that he has applied in pursuance of A-1, no copy of the application is produced. No reason is also stated for the non-production.

6. There are certain conditions to be fulfilled for appointment as EDBPM. One of those conditions is that the incumbent should have adequate means of livelihood. There is not even a whisper in the O.A. that the applicant has got adequate means of livelihood.

7. Another condition to be satisfied is that the incumbent should be a permanent resident of the village where the post

contd..3/-

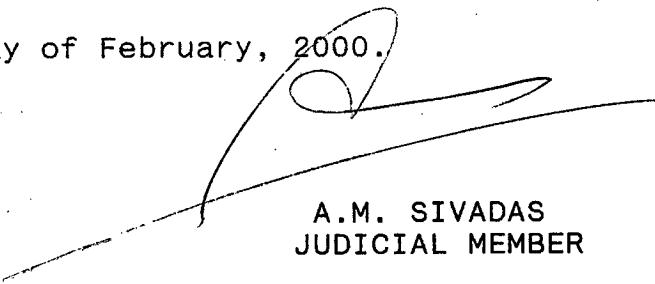
office is situated. There is no mention in the O.A. to the effect that the applicant is a permanent resident of the village wherein Mullankalli Post Office is located. The learned counsel appearing for the applicant answering to our query submitted that the applicant is not a permanent resident of the village where Mullankalli Post Office is located.

8. We do not find any ground to admit this O.A.

9. Accordingly, the O.A. is dismissed.

Dated this the 10th day of February, 2000.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER

nv/10/2/2000

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

1. Annexure A-1: True copy of the proforma application for the post of Extra Departmental Post Master, Mullankolli.
2. Annexure A-2: True copy of the letter No. B3/402 dated 31.1.2000 sent by the 3rd respondent to one Smt. Nisha Peethambaran.